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**NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD**

IA160/2017 In Co. Appeal No. 3/58, 59/NCLT/AHM/2017

Coram:

**Present: Hon'ble Mr. BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 15.09.2017**

Name of the Company:

Oriental Insurance Co. Ltd.

V/s.

Ambuja Cements Ltd. & Ors.

Section of the Companies Act:

Sections 58, 59 of the Companies Act, 2013

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
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1.	KAMAL AGRAWAL	FCA - OR	Petitioner	KAR -
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2.

ORDER

Learned FCA Mr. Kamal Agrawal present for Original Appellant. None present for Respondents in IA 160/2017.


Applicant filed proof of service of notice on proposed Respondents.

It appears that notice has not been served on some of the Respondents and proposed respondents.

Applicant wants to take substitute of service of the Respondents and proposed respondents on whom notice has not been served.

None present for original Respondent no. 3. Letter received from Linkin Time Pvt Ltd (R-3) stating that they are never involved directly or indirectly in any kind of monetary transactions pertaining to company securities.

List the matter on 27.10.2017.


**BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

Dated this the 15th day of September, 2017.